TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY

PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

NOTIFICATION NO.12 (RE-99) 1997-2002

NEW DELHI : 4th JUNE, 1999

In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with Paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendments made up to 31.3.1999), the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002 (incorporating amendment made up to 31.3.1999).

1. The following may be added at the end of paragraph 8.15:

    "A bank authorised by RBI is allowed export of gold scrap for refining and import in the form of standard gold bars."

    This issues in public interest.

(N.L.Lakhanpal)

Director General of Foreign Trade and

Ex-officio Additional Secretary to the

Government of India

(L.B.Singhal)

Jt. Director General of Foreign Trade

(F.No. 01/92/180/00178/AM00/PC-II)